

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No .162/MP/2011

Sub: Petition under Section 62 read with Section 63 of the Electricity Act, 2003 for determination of transmission charges for additional scope of work and corresponding amendment of transmission charges approved by Hon`ble Commission vide its order dated 28.10.2010 for transmission system being established by petitioner as there is a change/addition in the scope of work of the project.

Date of hearing : 17.1.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member

Petitioner : East-North Interconnection Company Limited

Respondents : Punjab State Transmission Corporation Limited and Others.

Parties present : 1. Meenakshi Arora, Advocate for the petitioner
2. Miss Ambica Garg, Advocate for the petitioner
3. Shri T.A.Reddy, ENICL
4. Shri R.K.Shai, PFCCL
5. Shri Sanjay Rai, PFCCL
6. Shri Yogesh Mishra, PGCIL
7. Shri K.Arya, CEA
8. Shri Ashok, PGCIL

Record of Proceedings

Due to paucity of time, the hearing of the petition could not be taken up. Accordingly, the matter is adjourned.

2. The petition shall be listed for hearing on 7.2.2012.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**